IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

ORIGINAL-APPLICATION-NO.956-OF-1994

DATE-OF-ORDER: 2nd-May, 1997

BETWEEN:

- 1. Ruthala Ramana,
- 2. Rajana Satyanarayana,
- 3. Ruthala Ramana,
- 4. Rajana Apparao,
- 5. Ruthala Satyanarayana.

.. APPLICANTS

AND

- The Sub Divisional Officer, Telecom, Rajahmandry 533105,
- The Divisional Engineer, Telecom, Rajahmundry 533105,
- The Telecom District Manager, Rajahmundry 533105,
- The Chief General Manager, Telecom, Nampally STation Road, Hyderabad-1,
- 5. The Director General, Telecom, Sanchar Bhavan, New Delhi 110 001.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr.W.SATYANARAYANA
COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, ADDL.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Mr.W.Satyanarayana, learned counsel for the applicants. None for the respondents.

2. There are five applicants in this OA. They were a cornel belown engaged on various dates as can be seen from the details of

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their engagement given in the annexures. They have worked for a period ranging from 100 to 328 days. Their services were terminated from 1.5.92. It is stated that their services were terminated without notice and in violation of the rules.

- 3. This OA is filed praying for direction to the respondents to reengage the applicants by setting aside the oral termination from 1.5.92.
- 4. An interim order has been passed in this OA on 8.8.94. The respondents by this interim order were directed to consider the engagement of the applicants if these is work available in preference to freshers and persons with less casual service.
- 5. A reply has been filed in this OA. Though the details of their engagement and the period of working was not denied, the respondents say that the applicants have absented and no casual mazdoor junior to them has been engaged. They further submit that the termination was necessitated as there was no work in Rajahmundry Division.
- 6. When the OA was taken up for hearing today, Mr.W.Satyanarayana submitted that all the five applicants were reengaged though he could not give the dates of their reengagement. As the applicants are already reengaged, it has to be held that the respondents have obeyed the interim order dated 8.8.94. We have no hesitation to say that they will continue to reengage the applicants if there is work in preference to the freshers from the open market. In



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that view, No further direction is necessary in this OA.

Confirming the invition order.

Hence, the OA is disposed off. No order as to costs.

B.S.JAI PARAMESHWAR)

MEMBER (JUDL.)

DATED: 2nd May, 1997 Dictated in the open court. (R.RANGARAJAN) MEMBER (ADMN.)

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Copy to:-

- 1. The Sub Divisional Officer, Telecom, Rajahmundry.
- 2. The Divisional Engineer, Telecom, Rajahmundry.
- 3. The Telecom Dist Manager, Rajahmundry.
- 4. The Chief General Manager, Telecm, Nampally station
- 5. The Director General, Telecom, Sanchar Bhavan, New Delhi
- 6. One copy to Sri. W.Satyanarayana, advocate, CAT, Hyd.
- 7. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
- 8. One copy to Deputy Regist ar(A), CAT, Hyd.
- 9. One spare copy.

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IN THE CENTRAL .. DMIJISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HIGH BLE SHRI R.R. G. R. JAN : M(A)

A NO

THE HUN'SLE SHRI BLS.UAI PARAMESHWAR: M(J)

DATED:

2/5/97

THEME DOUC TRECHO

R.A/C.P/M.A.No.

D.A.NO.

956/ay

ADMITTED INTERIA DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISCRD
DISMISCRD AS WITHDRAWN
CROERED/REJSCTED
NC ORDER AS TO DESTS

YLKR

II COURT

केन्द्रीय प्रशास्त्रक विश्वस्था Central Administrative Tribunal प्रथम /BESPATCH

19 MAY 1997 3mg

हैदराबाद ग्यायपीड HYDEKABAD BENCH